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O.A. No.34/2008

Order Dated 18.01.2008

Coram : Hon'ble Shri C.R. Mohapatra, Member(A)

Mr.D. Lenka, Ld. Counsel for the applicant appears and submits that the applicants are Khalasi Helpers and are waiting for a long time for promotion to the post of Technician Grade-III. They made representations dated 30.05.07 and followed by reminder dated 06.12.07. He cites Annexure-A/3 where a special dispensation has been given by the Ministry of Railways (Railway Board) authorizing the General Managers of the Indian Railways to convert the direct recruitment quota vacancy and add the same to the promotion quota vacancy and mitigate the hardship faced by these set of employees as one time measure and this scheme of conversion is valid up to 31.07.07.

2. Mr. S.K. Ojha, Ld. Standing Counsel for the Railways appears and submits that he has received the copy of this O.A. and he has no dispute about the scheme of one time measure which has been given by the Railway Board at Annexure-A/3.

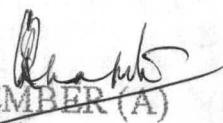
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3. In view of the above Respondents No.2,3 & 4 are directed to implement the scheme as enunciated vide Annexure-A/3 in respect of the applicants. The Respondent No.4 is directed to decide the issues raised by the applicants in their representations which are pending. This exercise should be completed within a period of 03 months from the date of receipt of this order.

4. M.A. No.40/08 filed by the applicant for joint application is allowed.

5. Accordingly, this Original Application is disposed of. No order as to cost.

6. Send copies of this order along with copies of O.A. to Respondent No.4 and copies of this order to Ld. Counsels appearing for both the parties.


MEMBER (A)